2195

t[THE MINISTER FOT EDUCATION AND NATURAL RESOURCES AND SCIENTIFIC RESEARCH (MAULANA ABUL KALAM AZAD): (a) Yes, Sir.

(b) To lecture to groups interested in audio-visual education and the cinema.]

POSTS RESERVED FOR THE SCHEDULED CASTES AND SCHEDULED TRIBES

- 209, SHRI M. VALIULLA: Will the Minister for HOME AFFAIRS be pleas ed to state:
- (a) the number of vacancies reserved for the Scheduled Castes and Scheduled Tribes among the posts advertised by the Union Public Service Commission during the year 1954 for class I and class II appointments; and
- (b) the number of such candidates who (i) applied for these posts and
- (ii) were appointed to them?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): The information is being collected and will be laid on the Table of the Rajya Sabha in due

GRANT OF MATERNITY LEAVE IO WOMEN **GOVERNMENT EMPLOYEES**

- 210. SHRI M. VALIULLA: Will the Minister for HOME AFFAIRS be pleas ed to state:
- (a) whether it is a fact that in all the Central Government offices maternity leave for women employees is granted only once in three years; and
- (b) if so, what are the reasons for this restriction?

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRIM, C. SHAH): (a) No, the restriction was removed by orders issued in March 1954.

(b) Does not arise.

fEnglish translation.

GAZETTED OFFICERS WORKING ONHONORARY OR NOMINAL PAYBASIS

- 211. SHRI M. VALIULLA: Will the Minister for HOME AFFAIRS be pleased to
- (a) whether there are any gazetted officers now imder the Central Government working (i) on an honorary basis and (ii) on a nominal pay basis; and
- (b) if so, their names, and the posts they are holding?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a) and (b). The reference is presumably to gazetted officers serving under the Central Government in' an honorary capacity either with or without a token pay. Such appointments are made by the Ministries concerned, and no statistics regarding them are maintained in any one Ministry. According to information collected early this year, the number of officers employed in an honorary capacity on 31st October 1954 was as follows: --

Ministry or Office	Those who are on token pay of Re. 1 per month	Those who are not in receipt of token pay	Total
Cabinet Secretariat		· . I .	
Community Pro- jects Administra- tion			
External Affairs			•
Ministry	. 1	٠.,	
Planning Commis-	4.7		1.54
sion	. 1	• •	2 -
Rehabilitation Ministry	2		2
Defence Ministry		2.	. 2
Irrigation and Power Ministry			1
Commerce and Industry Ministry	. 5	9	14
Education Ministry	1	••	, 1
Total	<u>n</u>	13	24

Information regarding the names and designations of the officers is not readily available.

SMUGGLED GOODS SEIZED ON THE BORDERS OF INDIA

- 212. SHRI M. VALIULLA: "Will the Minister for FINANCE be pleased to state the value of smuggled goods seized so far in 1955 on—
 - (i) the East Pakistan border;
 - (ii) the West Pakistan border;
 - (iii) the Goa border; and
 - (iv) the Nepal border?

THE MINISTER FOR REVENUE AND DEFENCE EXPENDITURE (SHRI A. C. GUHA): The information is being collected and will be laid on the Table •of the Sabha as early as practicable.

DEBT DUE FROM BURMA

213. Shri M. VALIULLA: Will the Minister for Finance be pleased to state whether any debt is due to India from Burma now; and if so, how much?

THE MINISTER FOR FINANCE {SHRI C. D. DESHMUKH): No debt is at present due to India from Burma.

MESSAGE FROM THE LOK SABHA

THE INSURANCE (AMENDMENT BILL, 1955

SECRETARY: Sir, I have to report .io the House the following message .received from the Lok Sabha, signed ay the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 133 of the Rules of. Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Insurance (Amendment! Bill, 1955, as passed by Lok Sabha at its sitting held on the 7th December, 1955."

Sir, I lay the Bill on the Table.

to Questions PAPER LAID ON THE TABLE

THE CONSTITUTION (HINDI LANGUAGE' FOR OFFICIAL PURPOSES) OKDER, 1955

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): Sir, I lay on the Table, a copy of the following Order, dated the 3rd December 1955, made by tlie President under the proviso to clause (2) of article 343 of the Constitution:—

The Constitution (Hindi Language for Official Purposes) Order, 1955.

[Placed in the Library. See No. . S-438/55.]

RESULT OF ELECTION TO THE SAMSAD OF VISVA-BHARATI

MR. CHAIRMAN: Prof. Satyendra Nath Bose being the only candidate nominated for election to the Samsad 'Court) of Visva-Bharati, I declare him duly elected to be a member of the said Samsad (Court).

LEAVE OF ABSENCE

TOKUNWARANI VIJAYA RAJE

MR. CHAIRMAN: I have to inform the hon. Members that the following letter has been received from Kunwarani Vijaya Raje:

"I regret to inform you that my daughter got an attack of chicken-pox on November 20th thus preventing me from attending the session timely. After chickenpox, she developed certain bronchial complications and she is still not well. My son unfortunately contacted the infection and also got chickenpox on the 30th November. I am, therefore, held up here and unable to proceed to Delhi.

I will feel grateful if you will kindly allow me leave cf absence from attending the present session of the Raiya Sabha."